

(2011) 09 SHI CK 0321
In the High Court Of Himachal Pradesh
Case No : CWP No. 7153 of 2011

Shyam Lal

APPELLANT

Vs

State of H.P. and Another

RESPONDENT

Date of Decision : 02-09-2011

Acts Referred:

Citation : (2011) 09 SHI CK 0321

Hon'ble Judges : Kurian Joseph, C.J; Surinder Singh, J

Bench : Division Bench

Final Decision : Dismissed

Judgement

Kurian Joseph, C.J.—The writ petition is filed with the following prayers:

(a) The writ of mandamus may be issued against the Respondents to grant work charge status to Petitioner with interest from May, 2002 to 12.9.2007 with all consequential benefits such as fixation of salary, seniority and arrears of back wages.

(b) That the Respondents may be ordered to calculate and release the arrears in favour of the Petitioner from the day/date, i.e. May, 2002 to 12.9.2007. Record may also be summoned for the kind perusal of this Court.

2. The case is squarely covered by a judgment rendered by this Court in CWP No. 5907 of 2010 titled as Sukh Chain v. State of H.P. and Ors. and other 2 connected matters decided on 4.5.2011. The operative portion of the judgment reads as under:

17. In the above facts and circumstances, we do not find any legal merit in the claim advanced by the Petitioners for conferment of work charged status in the Corporation or for retrospective regularization as they have been absorbed in Government Service as regular employees in deviation of the policy and in relaxation of the Rules, as a one time package. However, in case anything is left out in that package, it is for them to approach the Government.

3. Consequently, there is no merit in the writ petition and the same is dismissed, so also the pending applications, if any.